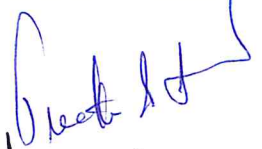



NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/06/2017 AT 02.30 PM


PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : IND/1568/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : SAKTHI INDUSTRIAL CORPORATION
NAME OF THE RESPONDENT(S) : KOTHARI INDUSTRIAL CORPORATION LTD
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM			
1.	ROHAN RAJASEKARAN PREETHI. S. ARASU	Counsel for Applicant	
2.	T. Mahendran	Counsel for Respondent	

ORDER

Counsel for both the parties present and filed a Joint Memo of Compromise with regard to the settlement of outstanding of dues. The Joint Memo of Compromise is taken on record. The petition is disposed of in terms of the Joint Memo of Compromise with a condition that if there is any breach of the terms and conditions of the compromise, the petitioner shall have liberty to revive the Petition. Accordingly, the Petition is disposed of.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)